

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3205
(To be answered on the 3rd August 2017)**

SUSPENSION OF LICENSES OF AIRLINES

3205. SHRI CHANDRAKANT KHAIRE

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the number of private airlines, in respect of which flying licences have been suspended by the Government during the last five years;
- (b) whether several private airlines provide irregular services and delay their flights from their scheduled time; and
- (c) if so, the number of such complaints received by the Government and the action taken by the Government thereon during the said period?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

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- (a): During the last five years i.e from 2013 to 2017, four private airlines AOPs were suspended by Directorate General of Civil Aviation.
- (b) & (c): As per Air Transport Circular 04 of 2009 issued by DGCA, airport operator are submitting On Time Performance(OTP) data on monthly basis. The data submitted by airport operators provide information on flight delays. Airlines are required to provide facilitation to passengers for flight delays as per the conditions specified in Civil Aviation Requirements, Section 3 - Air Transport, Series M, Part IV.

Complaints specific to flight delays are not required to be maintained as per regulation. However, number of passengers affected due to delay beyond 02 hours and the facilitation provided by the airlines in the last six months is attached at Annexure I.

ANNEXURE-I

Delays Beyond 2 Hrs		
Month	No. of Pax Affected	Amount Spent on Facilitation (In Lakhs)
Jan-17	239454	146.36
Feb-17	104591	77.88
Mar-17	56087	61.22
Apr-17	51314	65.50
May-17	91213	88.97
Jun-17	85009	99.91